



2026:AHC:17888

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5362 of 2025

Aniruddha

.....Petitioner(s)

Versus

State Of U.P And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhirendra Singh, Santosh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"I. issue a writ, order or direction in the nature of mandamus commanding the Consolidation Officer Sadar I, Mau District: Mau (Respondent no. 2) to ensure the hearing of Case No. 0142/2019, Computerrized Case No. 2019551551020142 State Vs. Balchand and others filed u/s 9A(2) of U.P.C.Act, 1953 and decide the same within stipulated time which this Hon'ble Court may fixed."

3. It is submitted by the learned counsel for the petitioner that the application under Section 9A (2) of the UP Consolidation of Holdings Act is pending since 2019 despite the fact that the opposite party has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned

without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 22, 2026
Priyanka

(Dinesh Pathak,J.)